to the prescribed authority in the following cases:—

Written Answers

- (i) Group 'A' and 'B' Officers—if the total transactions in shares, securities, debentures or mutual funds scheme etc. exceeds Rs. 50,000/- during the calendar year.
- (ii) Group 'C' and 'D' Officers—If the total transactions in shares, securities, debenture or mutual funds scheme etc. exceeds Rs. 25,000/- during the calendar year.
- 4. It is clarified that since shares, securities, debenture etc. are treated movable property for the purpose of Rule 18(3) of the CCS (Conduct) Rules, 1964 if an individual transaction exceeds amount prescribed in Rule 18 (3), the intimation to the prescribed authority would still be necessary. The intimation prescribed in para 3 will be in addition to this, where cumulative transaction (s) i.e. sale, purchase or both in shares, securities, debentures or mutual funds etc. in a year exceed the limits indicated in рага 3.
- 5. In so far as the personnel serving in the Indian Audit and Accounts Department are concerned, these instructions are being issued after consultation with the Comptroller and Auditor General of India.
- 6. Ministry of Agriculture etc. are requested to bring these instructions to the notice of all concerned authorities under their control.

Sd/-

(M. S. BALI)

Deputy Secretary to the Govt. of India.

To

All Ministries/Departments of the Govt. of India No. 11013/6/91-Estt. (A) New Delhi, dated

Copy, with usual number of spare copies forwarded for information:—

1. C&AG, New Delhi.

- 2. UPSC, New Delhi.
- Central Vigilance Commission, New Delhi.
- Lok Sabha/Rajya Sabhi Secretariat.
- Commissioner for Linguistic Minorities, Allahabad.
- 6. All Union Territory Administrations.
- All attached and subordinate offices
  of the Ministry of Personnel, P. G.
  & Pensions and MHA.
- All Officers and Sections of Ministry of Personnel, P.G. & Pensions and MHA.
- 9. CBDT.
- 10. Chief Secretaries of all States.

Sd/-

(M. S. BALI)

Deputy Secretary of the Govt. of India.

## Murders in Delhi

3880. DR. MURLI MANOHAR JOSHI; Will the Minister of HOME AFFAIRS be pleased to state;

- (a) the number of murder cases registered in Delhi from January to June, 1992;
- (b) the number of murder cases registered in each of the police station at Nangloi, Punjabi Bagh and Paschim Vihar in each of the month of April, May and June, 1992;
- (c) the number of suspects involved in each of the murder cases in Punjabi Bagh and Paschim Vihar who have been arrested and also those who have not been arrested so far; and
- (d) the reasons therefor in each case and by when all the murder case<sub>s</sub> of Punjabi Bagh and Paschim Vihar are likely to be worked out?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB); (a)

276 cases of murder have been registered during the period January-June, 1992.

Written Answers

(b) t<sub>0</sub> (d) The number of murder cases reported in each of the P.S. in Nangloi, Punjabi Bagh and Paschim Vihar

during the months April, May and June, 92; the number of persons involved and who have been arrested; number of persons who have not been arrested and the present position of cases is as under:—

S. No.	Police Station		Λ	Month.	FIR No	No. of suspects invo- lved & have been arrested	No. of persons who have not been arrested so far.	Present position
1	Punjabi Bagh			April	279	1	_	Worked out
2	Do.	•	•	May	312	0	4	Not worked out (accused are absconding)
3	Do.			June	412	1	_	Worked out
4	Paschim Vihar			April	175	1	1 .	Worked out
5	Paschim Vihar			May	249	1	_	Worked out
6	<b>D</b> o.			May	277	1	_	Worked out
7	Do.			June	311	1	-	Worked out
8	Nangloi			April	200	1	_	Worked out
9	Do.			May	229	2	<del>.</del>	Worked out
10	Do.			May	250	2	_	Worked out
11	Do.			June	284	1	_	Worked out

## आतंकवाद से निपटने के संबंध में क्यय

3881. श्री राम सिंह राठवा : क्या गृह मली यह बताने की कृपा करेंगे कि :

- (क) पिछले वर्ष के दौरन आतंकवाद का मुकाबला करने के संबंध में केन्द्रीय सरकार ने राज्यवार कितनी-कितनी राशि व्यय की है;
- (ख) गत वर्ष आतंकवादी कियाकलापों में राज्यवार कितने-कितने व्यक्तियों को हत्या हुई थी ;
- (ग) प्रातंकवादी कियाकलापों की रोभने के लिए सरकार क्याप्रयास कर रही है ; ग्रीर

(घ) प्रातंकवादी क्रियाकलापों का मुकाबला करने के लिए प्रत्येक राज्य को प्रदान की जा रही ग्रन्थ सुविधाग्रों का ब्यौरा क्या है ?

संसदीय कार्य मंत्रासय में राज्य मंत्री श्रीर पृह मंत्रासय में राज्य मंत्री (श्री एम॰ एम॰ जंकब): (क), (ग) ग्रीर (घ) 'लोक व्यवस्था' ग्रीर 'पुलिस' राज्य का विषय होने के कारण, कानून ग्रीर व्यवस्था की स्थिति में सुधार लाने के लिए विभिन्न उपाय करना ग्रीर ठोस कदम उठाना संबंधित राज्य सरकार का कार्य है। विभिन्न राज्यों में ग्रातंकवाद विरोधी ग्रिभियान चलाने के लिए समन्वित सुविधा उपलब्ध कराने ग्रीर राज्यों के बीच ग्रातंकवादी गतिविधियों को नियंत्रित करने के लिए लाभप्रद सूचना का ग्रादान-प्रदान करने के लिए केन्द्रीय स्तर